BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 1 of 2018 in C.P. (I.B) No. 113/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

Name of the Company:

Devendra Padamchand Jain (RP)

V/s.

Sandhya Prakash Ltd. & ors

Section of the Companies Act:

Section 19 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. CA (M) HITEN PANEM FLA hespanles

2. NIPUN SINGHV) 2 Adv. VISHAL J. DAVE

Applicant 2

<u>ORDER</u>

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. Learned FCA Mr. Hiten Parikh present for Respondent no. 2 (Managing Director) in IA 1 of 2018.

Proof of service of notice of date hearing on Respondents no. 2 to 4 filed.

Learned FCA Mr. Hiten Parikh filed Memorandum of Appearance for Respondent no. 2 (Managing Director).

None appeared for Respondent no. 3 and 4.

At request of FCA for Respondent no. 2 (Managing Director).

List the matter on 31.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL